

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.35/13 for confirmation and confirmed and adopted the same without any change.

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| Case No M-115<br>NC No.36/13<br>Dated 5.12.2012 | M/ s Versatile Chemicals Ltd, Mumbai<br>F.No.01/83/50/136/AM11/DES-IV<br>RLA F.No.03/95/40/0178/AM11<br>Lic.No. 0310577223 dated 3.06.2010 |
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The Committee considered the case as per agenda and deferred the case for four weeks and re-listed on 12.12.2012.

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| Case No M-116<br>NC No.36/13<br>Dated 5.12.2012 | M/ s Kempesz Trading (P) Ltd, Karnataka<br>F.No.01/83/50/320/AM12/DES-IV<br>RLA F.No.07/24/40/49/AM12<br>Lic.No.0710079220 dated 18.5.2011 |
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As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.

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| Case No M-117<br>NC No.36/13<br>Dated 5.12.2012 | M/ s VIC Industries, Goa<br>F.No.01/83/50/955/AM08/DES-IV<br>RLA F.No.17/24/40/47/AM08<br>Lic.No.1710001730 dated 10.8.2007 |
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The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(ChemDiv) vide their U.O.No.14010/4/2011 dated 5.12.2012 decided to approve the case as under :-

| Export Item                                                                   | Qty. | Import Item                                                               | Qty.                                         |
|-------------------------------------------------------------------------------|------|---------------------------------------------------------------------------|----------------------------------------------|
| Phenol Sulphonic Acid<br>Formaldehyde Polymer<br>Sodium Salt with Adipic Acid | 1 Kg | 1. Phenol<br>2. Formaldehyde 37%<br>3. Caustic Soda Lye<br>4. Adipic Acid | 0.376 Kg<br>0.324 Kg<br>0.358 Kg<br>0.110 Kg |

Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license. The above decision will supersede the decision of NC Meeting No.50/83 dated 19.3.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-118<br>NC No.36/13<br>Dated 5.12.2012 | M/ s Indokem Ltd, Mumbai<br>F.No.01/83/50/327/AM08/DES-IV<br>RLA F.No.03/94/40/001/AM08<br>Lic.No.0310429413 dated 15.5.2007 |
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The Committee considered the case as per agenda and Committee decided to seek facts from RLA, Mumbai, and deferred the case for 30.1.2013. An E-mail also issued to RLA on 26.12.2012.

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| Case No M-119<br>NC No.36/13<br>Dated 5.12.2012 | M/ s Gokul Eximp, Mumbai<br>F.No.01/83/50/994/AM10/DES-IV<br>RLA F.No.03/94/40/1047/AM10<br>Lic.No.0310565296 dated 18.3.2010 |
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.Nil dated 5.12.2012, the Committee decided to amend the description of export item as under:-

| From                                                                                                                       | To                                     |
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| Emulsifying Wax ANIONIC (ALPHANYL-WXA) Containing<br>i) Colostearyl Alcohol: 88-89%<br>ii) Sodium Lauryl Sulphate: 9.5-10% | Emulsifying Wax-Anionic (Alphanyl-WXA) |

The quantity and other description mentioned in the minutes of ALC M.No. 17/83 dated 28.7.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 36/83-ALC1/2012 **MEETING DATE** : 05.12.2012

|   |                                                                                 |                                   |                                            |                                        |
|---|---------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|----------------------------------------|
| 1 | <b>Case No.:</b> 8/23/83-ALC1/2012                                              | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|   | HQ File :01/83/050/00408/AM13/                                                  | RLA File :03/95/040/00924/AM09/   | Lic.No/Date:0310505792<br>05.02.2009       | Defer Date:                            |
|   | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                   |                                            |                                        |

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| 2 | <b>Case No.:</b> 16/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00641/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00520/AM10/           | Lic.No/Date:0310539375<br>25.09.2009       | Defer<br>Date:02.01.2013               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                           |                                            |                                        |

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| Case No.:42/26/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:FICUS PAX PVT. LTD.,                                                                                                                                                                         | Meet No/Date:36/83-ALC1/2012<br>05.12.2012     | Status:Case<br>Approved |       |                     |          |    |                                                                                                                                                                                                         |          |       |                     |          |    |                                                                   |                                                |
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| HQ File :01/83/050/00524/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :07/21/040/00083/AM11/                                                                                                                                                                         | Lic.No/Date:0710071551<br>14.05.2010           | Defer Date:             |       |                     |          |    |                                                                                                                                                                                                         |          |       |                     |          |    |                                                                   |                                                |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 4.12.2012, the Committee decided to approve the case as under:-<br><br><u>Export Item:</u><br><table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>T Wall HSC &amp; Cap 1670 X 1090 X 1000 MM, Triwall HSC with 5 Ply cap &amp; corner caps without pallet for 23 modules in 1 box) net content of the board weight equal to 18.32708 Kg/19.16354 Sq. Mt. of Board</td><td>1 Number</td></tr></table><br><u>Import Item</u><br><table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Relevant Triwall 7 Ply Heavy Duty Corrugated Board 1619 x 2830 MM</td><td>2 Numbers<br/>18.32708 Kg<br/>(9.16354 Sq. Mtr.)</td></tr></table><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                         |                                                |                         | S.No. | Description of Item | Quantity | 1. | T Wall HSC & Cap 1670 X 1090 X 1000 MM, Triwall HSC with 5 Ply cap & corner caps without pallet for 23 modules in 1 box) net content of the board weight equal to 18.32708 Kg/19.16354 Sq. Mt. of Board | 1 Number | S.No. | Description of Item | Quantity | 1. | Relevant Triwall 7 Ply Heavy Duty Corrugated Board 1619 x 2830 MM | 2 Numbers<br>18.32708 Kg<br>(9.16354 Sq. Mtr.) |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Description of Item                                                                                                                                                                                     | Quantity                                       |                         |       |                     |          |    |                                                                                                                                                                                                         |          |       |                     |          |    |                                                                   |                                                |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | T Wall HSC & Cap 1670 X 1090 X 1000 MM, Triwall HSC with 5 Ply cap & corner caps without pallet for 23 modules in 1 box) net content of the board weight equal to 18.32708 Kg/19.16354 Sq. Mt. of Board | 1 Number                                       |                         |       |                     |          |    |                                                                                                                                                                                                         |          |       |                     |          |    |                                                                   |                                                |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Description of Item                                                                                                                                                                                     | Quantity                                       |                         |       |                     |          |    |                                                                                                                                                                                                         |          |       |                     |          |    |                                                                   |                                                |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Relevant Triwall 7 Ply Heavy Duty Corrugated Board 1619 x 2830 MM                                                                                                                                       | 2 Numbers<br>18.32708 Kg<br>(9.16354 Sq. Mtr.) |                         |       |                     |          |    |                                                                                                                                                                                                         |          |       |                     |          |    |                                                                   |                                                |

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| 4 | Case No.:10/48/83-ALC1/2010                                                                                                                                                                                                          | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | Status:Case<br>Deferred  |
|   | HQ File :01/83/050/00935/AM11/                                                                                                                                                                                                       | RLA File :10/24/040/00107/AM11/        | Lic.No/Date:1010041843<br>21.02.2011       | Defer<br>Date:02.01.2013 |
|   | <p><b>Decision :</b>The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013.</p> |                                        |                                            |                          |

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|  | Case No.:15/48/83-ALC1/2010 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | Status:Case<br>Deferred |
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| 5                                                                                                                                                                                                                              | HQ File :01/83/050/00940/AM11/ | RLA File :10/24/040/00103/AM11/ | Lic.No/Date:1010041841<br>21.02.2011 | Defer<br>Date:02.01.2013 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013. |                                |                                 |                                      |                          |

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| 6                                                                                                                                                                                                                              | <b>Case No.:3/52/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                | HQ File :01/83/050/01089/AM11/    | RLA File :10/24/040/00130/AM11/        | Lic.No/Date:1010042162<br>18.03.2011       | Defer<br>Date:02.01.2013    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013. |                                   |                                        |                                            |                             |

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| 7                                                                                                                                                                                                                              | <b>Case No.:4/52/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                | HQ File :01/83/050/01090/AM11/    | RLA File :10/24/040/00131/AM11/        | Lic.No/Date:1010042163<br>18.03.2011       | Defer<br>Date:02.01.2013    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013. |                                   |                                        |                                            |                             |

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| 8                                                                                                                                                                                                                              | <b>Case No.:15/12/83-ALC1/2011</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                | HQ File :01/83/050/00234/AM12/     | RLA File :10/24/040/00004/AM12/        | Lic.No/Date:1010043070<br>13.05.2011       | Defer<br>Date:02.01.2013    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013. |                                    |                                        |                                            |                             |

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| 9                                                                               | <b>Case No.:48/51/83-ALC1/2011</b> | Party Name:VENUS ETHOXYETHERS PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Approved</b> |
|                                                                                 | HQ File :01/83/050/00945/AM12/     | RLA File :17/24/040/00142/AM08/        | Lic.No/Date:1710004234<br>16.06.2011       | Defer Date:                 |
| <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                    |                                        |                                            |                             |

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|  | <b>Case No.:4/22/83-ALC1/2011</b> | Party Name:NAWAL PRAKASH AVIKEM | Meet No/Date:36/83-ALC1/2012 | <b>Status:Case</b> |
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| 10 |                                                                                                                                                                                                                                                  | PVT.LTD.,                       | 05.12.2012                              | Approved               |
|    | HQ File :01/83/050/00419/AM12/                                                                                                                                                                                                                   | RLA File :03/95/040/00559/AM11/ | Lic.No/Date:0310649480<br>19.08.2011    | Defer Date:            |
|    | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/59/2009-PC.II dated 5.11.2012 the Committee decided to approve the case as under :- |                                 |                                         |                        |
|    | Export Item                                                                                                                                                                                                                                      | Qty.                            | Import Item                             | Qty.                   |
|    | Semi Solidified Methanol Gel                                                                                                                                                                                                                     | 1 Kg                            | 1. Methyl Alcohol<br>2. Acrylic Polymer | 0.7024 Kg<br>0.0036 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                          |                                 |                                         |                        |

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| 11 | <b>Case No.:6/40/83-ALC1/2011</b>                                                                                                                                                                                     | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00690/AM12/                                                                                                                                                                                        | RLA File :03/95/040/00522/AM12/     | Lic.No/Date:0310662425<br>31.10.2011       | Defer<br>Date:29.01.2013    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and after deliberations with the TA, C&PC(Chem.Div), decided to defer the case for eight weeks. Accordingly the case may be re-listed on 29.1.2013. |                                     |                                            |                             |

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| 12 | <b>Case No.:21/44/83-ALC1/2011</b>                                                                                                                                | Party Name:INDIAN TECHNOMAC CO.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00766/AM12/                                                                                                                                    | RLA File :05/23/040/00285/AM12/     | Lic.No/Date:0510307112<br>03.11.2011       | Defer<br>Date:02.01.2013    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to issued reminder to M/o Mines. Accordingly the case may be re-listed on 2.1.2013. |                                     |                                            |                             |

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| 13 | <b>Case No.:16/3/83-ALC1/2012</b>                                                                                                  | Party Name:WELSET PLAST EXTRUSIONS PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00019/AM13/                                                                                                     | RLA File :03/95/040/00618/AM12/             | Lic.No/Date:0310668494<br>02.12.2011       | Defer<br>Date:26.12.2012    |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                             |                                            |                             |

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|  | <b>Case No.:14/44/83-ALC1/2011</b> | Partv Name:PRAKASH CHEMICALS | Meet No/Date:36/83-ALC1/2012 | <b>Status:Case</b> |
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| 14 |                                                                                                                                                                                                                                                                                                                                                                        | INTERNATIONAL PVT. LIMITED      | 05.12.2012                           | <b>Rejected</b> |
|    | HQ File :01/83/050/00759/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00098/AM12/ | Lic.No/Date:3410032545<br>14.12.2011 | Defer Date:     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/9/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 16.10.2012 issued by this office.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                 |                                      |                 |

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| 15 | <b>Case No.:16/44/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                     | Party Name:PRAKASH CHEMICALS<br>INTERNATIONAL PVT. LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Rejected</b> |
|    | HQ File :01/83/050/00761/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00097/AM12/                            | Lic.No/Date:3410032544<br>14.12.2011       | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/9/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 16.10.2012 issued by this office.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                            |                                            |                                 |

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| 16 | <b>Case No.:22/51/83-ALC1/2011</b>                                                                                                 | Party Name:EVERPLUS PLASTICS PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00919/AM12/                                                                                                     | RLA File :08/24/040/00205/AM12/        | Lic.No/Date:0810107664<br>11.01.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                        |                                            |                                 |

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| 17 | <b>Case No.:53/47/83-ALC1/2011</b>                                                                                                 | Party Name:GUJARAT NRE COKE LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00842/AM12/                                                                                                     | RLA File :02/24/040/00175/AM12/  | Lic.No/Date:0210172551<br>17.01.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                  |                                            |                                 |

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| 18 | <b>Case No.:5/5/83-ALC1/2012</b> | Party Name:VIVIMED LABS LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00059/AM13/   | RLA File :09/24/040/00583/AM12/ | Lic.No/Date:0910051413<br>23.02.2012       | Defer Date:                     |

**Decision :** This case is already approved in M.No.35/13 dated 28.11.2012.

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| 19 | <b>Case No.:</b> 46/51/83-ALC1/2011                                                                                                | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00943/AM12/                                                                                                     | RLA File :03/95/040/00919/AM12/     | Lic.No/Date:0310685722<br>12.03.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                     |                                            |                                        |

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| 20 | <b>Case No.:</b> 11/5/83-ALC1/2012                                                                                                 | Party Name:B & A PACKAGING INDIA LIMITED, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00065/AM13/                                                                                                     | RLA File :02/24/040/00237/AM12/           | Lic.No/Date:0210175574<br>21.03.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                           |                                            |                                        |

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| 21 | <b>Case No.:</b> 21/3/83-ALC1/2012                                              | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00024/AM13/                                                  | RLA File :10/24/040/00085/AM12/    | Lic.No/Date:1010048934<br>27.03.2012       | Defer Date:                            |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                    |                                            |                                        |

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| 22 | <b>Case No.:</b> 27/20/83-ALC1/2012                                                                                                                                                                                                                                 | Party Name:SREE RAYALASEEMA ALKALIES & ALLIED CHEMICALS LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00373/AM13/                                                                                                                                                                                                                                      | RLA File :09/24/040/00520/AM12/                              | Lic.No/Date:0910052283<br>24.04.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.12.2012 issued by DIPP. Accordingly the case may be re-listed on 2.1.2013. |                                                              |                                            |                                        |

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| 23 | <b>Case No.:</b> 34/20/83-ALC1/2012                                                                                                                                                                                                                                           | Party Name:NAGARJUNA AGRICHEM LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00380/AM13/                                                                                                                                                                                                                                                | RLA File :09/24/040/00580/AM12/   | Lic.No/Date:0910052487<br>04.05.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.9.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on |                                   |                                            |                                        |

2.1.2013.

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| 24 | <b>Case No.:</b> 6/11/83-ALC1/2012                                                                                                 | Party Name:B & A PACKAGING INDIA LIMITED, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00218/AM13/                                                                                                     | RLA File :02/24/040/00022/AM13/           | Lic.No/Date:0210177793<br>21.05.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed in 26.12.2012. |                                           |                                            |                                        |

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| Case No.:6/14/83-ALC1/2012                                                                                                                                                                                                                        | Party Name:ATUL LIMITED,        | Meet No/Date:36/83-ALC1/2012<br>05.12.2012                                                                                                                 | Status:Case<br>Approved                          |
| HQ File :01/83/050/00249/AM13/                                                                                                                                                                                                                    | RLA File :08/24/040/00061/AM13/ | Lic.No/Date:0810111959<br>25.05.2012                                                                                                                       | Defer Date:                                      |
| <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/99/2012-PC.II dated 19.11.2012 the Committee decided to approve the case as under :- |                                 |                                                                                                                                                            |                                                  |
| Export Item                                                                                                                                                                                                                                       | Qty.                            | Import Item                                                                                                                                                | Qty.                                             |
| Polychloroprene Based Adhesive (Solid Content 21+/-1%)                                                                                                                                                                                            | 1 Kg                            | 1. Chloroprene Rubber/Baypren 310-1/320-2/213-2/350-1/350-2/253-2/DENKA CR Grade DCR-15H/A-30/A-90/A-100<br>2. Magesium Oxide<br>3. Toluene<br>4. N-Hexane | 0.153 Kg<br><br>0.013 Kg<br>0.546 Kg<br>0.229 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.                                                                                                                                            |                                 |                                                                                                                                                            |                                                  |

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| 26 | <b>Case No.:</b> 3/16/83-ALC1/2012                                                                                                                                                                                                                    | Party Name:R.P.INDUSTRIES       | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Rejected</b> |
|    | HQ File :01/83/050/00288/AM13/                                                                                                                                                                                                                        | RLA File :05/24/040/00066/AM13/ | Lic.No/Date:0510326258<br>29.05.2012       | Defer Date:                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 30/8/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 16.10.2012 issued by this office. |                                 |                                            |                                        |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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| 27 | <b>Case No.:9/23/83-ALC1/2012</b>                                              | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00409/AM13/                                                 | RLA File :34/24/040/00023/AM13/         | Lic.No/Date:3410034267<br>30.05.2012       | Defer Date:                     |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012 |                                         |                                            |                                 |

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| 28 | <b>Case No.:13/16/83-ALC1/2012</b>                                                                                                                                                                                                                                  | Party Name:SUPER CIRCLE AUTO LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00298/AM13/                                                                                                                                                                                                                                      | RLA File :05/24/040/00451/AM12/      | Lic.No/Date:0510326439<br>31.05.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.12.2012 issued by DIPP. Accordingly the case may be re-listed on 2.1.2013. |                                      |                                            |                                 |

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| 29 | <b>Case No.:4/11/83-ALC1/2012</b>                                                                                                  | Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00216/AM13/                                                                                                     | RLA File :03/94/040/00164/AM13/                      | Lic.No/Date:0310697149<br>01.06.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                                      |                                            |                                 |

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| 30 | <b>Case No.:4/20/83-ALC1/2012</b>                                                                                                                         | Party Name:GRANITO BRUSHES PVT.LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00350/AM13/                                                                                                                            | RLA File :07/24/040/00097/AM13/     | Lic.No/Date:0710088710<br>05.06.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> D/L dated 6.11.2012 issued by DIPP. Reminder dated 18.12.2012 issued by this office. Accordingly the case may be re-listed on 2.1.2013. |                                     |                                            |                                 |

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| 31 | <b>Case No.:26/16/83-ALC1/2012</b>                                                                                                          | Party Name:REX TONE INDUSTRIES LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00311/AM13/                                                                                                              | RLA File :03/95/040/00095/AM13/     | Lic.No/Date:0310697657<br>06.06.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of |                                     |                                            |                                 |

information from the firm to the D/L dated 12.10.2012 issued by DIPP. Accordingly the case may be re-listed on 2.1.2013.

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| 32 | <b>Case No.:</b> 24/16/83-ALC1/2012                                                                                                                               | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00309/AM13/                                                                                                                                    | RLA File :03/94/040/00081/AM13/        | Lic.No/Date:0310697840<br>07.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> D/L dated 11.9.2012 issued by DIPP. Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                        |

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| 33 | <b>Case No.:</b> 25/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00650/AM13/                                                                                                                                                                                                           | RLA File :17/24/040/00019/AM13/        | Lic.No/Date:1710005017<br>11.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                        |                                            |                                        |

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| 34 | <b>Case No.:</b> 25/16/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                    | Party Name:JOHNSON MATTHEY<br>CHEMICALS INDIA PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Rejected</b> |
|    | HQ File :01/83/050/00310/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/01162/AM12/                         | Lic.No/Date:0310698217<br>12.06.2012       | Defer Date:                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/8/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 16.10.2012 issued by this office.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                         |                                            |                                        |

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| 35 | <b>Case No.:</b> 1/20/83-ALC1/2012                                                                                                                         | Party Name:CREATIVE TECHNO SOLUTIONS | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00347/AM13/                                                                                                                             | RLA File :03/94/040/00192/AM13/      | Lic.No/Date:0310698222<br>12.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> D/L dated 29.10.2012 issued by DIPP. Reminder dated 18.12.2012 issued by this office. Accordingly the case may be re-listed on 2.1.2013. |                                      |                                            |                                        |

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| 36 | <b>Case No.:20/20/83-ALC1/2012</b>                                                                                                   | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00366/AM13/                                                                                                       | RLA File :07/21/040/00147/AM13/ | Lic.No/Date:0710088934<br>15.06.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> Reply dated 18.11.2012 received and sent to DIPP on 21.11.2012. Accordingly the case may be re-listed on 2.1.2013. |                                 |                                            |                                 |

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| 37 | <b>Case No.:20/16/83-ALC1/2012</b>                                                                                                                                                 | Party Name:HINDOOSTAN TECHNICAL<br>FABRICS LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00305/AM13/                                                                                                                                                     | RLA File :03/94/040/00205/AM13/                    | Lic.No/Date:0310699159<br>19.06.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 2.1.2013. |                                                    |                                            |                                 |

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| 38 | <b>Case No.:49/36/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>deferred</b> |
|    | HQ File :01/83/050/00674/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00021/AM13/        | Lic.No/Date:1710005026<br>21.06.2012       | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 39 | <b>Case No.:50/36/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00675/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00023/AM13/        | Lic.No/Date:1710005028<br>21.06.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 40 | <b>Case No.:10/20/83-ALC1/2012</b>                                                                                                                                                 | Party Name:EUROSYNTEC CHEMICALS PVT.<br>LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00356/AM13/                                                                                                                                                     | RLA File :03/94/040/00238/AM13/               | Lic.No/Date:0310699610<br>22.06.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 2.1.2013. |                                               |                                            |                                 |

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| 41 | <b>Case No.:</b> 2/15/83-ALC1/2012                                                                                                | Party Name:THERMAX LTD.,        | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00274/AM13/                                                                                                    | RLA File :31/83/040/00052/AM13/ | Lic.No/Date:3110054856<br>27.06.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be relisted on 26.12.2012. |                                 |                                            |                                        |

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| 42 | <b>Case No.:</b> 18/20/83-ALC1/2012                                                                                                                       | Party Name:GLASSTECH INDUSTRIES<br>(INDIA)PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00364/AM13/                                                                                                                            | RLA File :03/94/040/00234/AM13/                    | Lic.No/Date:0310700037<br>28.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> D/L dated 6.11.2012 issued by DIPP. Reminder dated 18.12.2012 issued by this office. Accordingly the case may be re-listed on 2.1.2013. |                                                    |                                            |                                        |

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| 43 | <b>Case No.:</b> 22/20/83-ALC1/2012                                                                                                                                                                                            | Party Name:KANCOR INGREDIENTS<br>LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00368/AM13/                                                                                                                                                                                                 | RLA File :10/24/040/00025/AM13/          | Lic.No/Date:1010050229<br>28.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013. |                                          |                                            |                                        |

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| 44 | <b>Case No.:</b> 23/20/83-ALC1/2012                                                                                                                                                                                            | Party Name:KANCOR INGREDIENTS<br>LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00369/AM13/                                                                                                                                                                                                 | RLA File :10/24/040/00024/AM13/          | Lic.No/Date:1010050230<br>28.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013. |                                          |                                            |                                        |

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| 45 | <b>Case No.:</b> 24/20/83-ALC1/2012                                                                                                         | Party Name:KANCOR INGREDIENTS<br>LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00370/AM13/                                                                                                              | RLA File :10/24/040/00026/AM13/          | Lic.No/Date:1010050228<br>28.06.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of |                                          |                                            |                                        |

comments from the Spices Board. Accordingly the case may be re-listed on 2.1.2013.

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| 46 | <b>Case No.:</b> 66/23/83-ALC1/2012                                                                                                | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00466/AM13/                                                                                                     | RLA File :10/24/040/00027/AM13/       | Lic.No/Date:1010050227<br>28.06.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                       |                                            |                                        |

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| <b>Case No.:</b> 29/20/83-ALC1/2012                                                                                                                                                                           | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00375/AM13/                                                                                                                                                                                | RLA File :07/24/040/00150/AM13/         | Lic.No/Date:0710089393<br>29.06.2012       | Defer Date:                            |
| <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 4.12.2012 the Committee decided to approve the case as under :- |                                         |                                            |                                        |
| Export Item                                                                                                                                                                                                   | Qty.                                    | Import Item                                | Qty.                                   |
| Single/Multi Colour Printed Books (using Thinopaque 28 GSM printing paper)                                                                                                                                    | 47321.400 Kg                            | Printing Paper – Thinopaque 28 GSM         | 1.12 Kg/Kg content of export product   |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                       |                                         |                                            |                                        |

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| 48 | <b>Case No.:</b> 28/20/83-ALC1/2012                                                                                                                                                                                                                                | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00374/AM13/                                                                                                                                                                                                                                     | RLA File :07/21/040/00244/AM13/ | Lic.No/Date:0710089394<br>02.07.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.12.2012 issued by DIPP. Accordingly the case may be re-listed on 2.1.2013 |                                 |                                            |                                        |

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| 49 | <b>Case No.:</b> 34/23/83-ALC1/2012 | Party Name:VIVIMED LABS LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00434/AM13/      | RLA File :09/24/040/00168/AM13/ | Lic.No/Date:0910053164<br>03.07.2012       | Defer Date:                            |

**Decision :** This case is already approved in M.No.35/13 dated 28.11.2012.

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| 50 | <b>Case No.:</b> 67/23/83-ALC1/2012                                                                                                | Party Name:STERICON PHARMA PVT.LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00467/AM13/                                                                                                     | RLA File :07/24/040/00154/AM13/      | Lic.No/Date:0710089457<br>04.07.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated. 28.11.2012. Accordingly the case may be relisted on 26.12.2012. |                                      |                                            |                                        |

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| 51 | <b>Case No.:</b> 17/23/83-ALC1/2012                                                                                                | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00417/AM13/                                                                                                     | RLA File :03/95/040/00228/AM13/   | Lic.No/Date:0310700954<br>05.07.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated. 28.11.2012. Accordingly the case may be relisted on 26.12.2012. |                                   |                                            |                                        |

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| 52 | <b>Case No.:</b> 29/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00654/AM13/                                                                                                                                                                                                           | RLA File :17/24/040/00025/AM13/        | Lic.No/Date:1710005041<br>05.07.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                        |                                            |                                        |

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| 53 | <b>Case No.:</b> 33/23/83-ALC1/2012                                             | Party Name:VIVIMED LABS LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00433/AM13/                                                  | RLA File :09/24/040/00181/AM13/ | Lic.No/Date:0910053209<br>06.07.2012       | Defer Date:                            |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                 |                                            |                                        |

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| 54 | <b>Case No.:</b> 74/23/83-ALC1/2012                                             | Party Name:PLASTICHEMIX INDUSTRIES | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00474/AM13/                                                  | RLA File :34/24/040/00016/AM13/    | Lic.No/Date:3410034581<br>10.07.2012       | Defer Date:                            |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                    |                                            |                                        |

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| 55 | <b>Case No.:5/23/83-ALC1/2012</b>                                                                                                        | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00405/AM13/                                                                                                           | RLA File :30/24/040/00024/AM13/        | Lic.No/Date:3010087493<br>11.07.2012       | Defer<br>Date:26.12.2012    |
|    | <b>Decision :</b> This case is already listed in M.No. M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                        |                                            |                             |

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| 56 | <b>Case No.:6/23/83-ALC1/2012</b>                                                                                                        | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00406/AM13/                                                                                                           | RLA File :30/24/040/00023/AM13/        | Lic.No/Date:3010087492<br>11.07.2012       | Defer<br>Date:26.12.2012    |
|    | <b>Decision :</b> This case is already listed in M.No. M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                        |                                            |                             |

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| 57 | <b>Case No.:68/23/83-ALC1/2012</b>                                                                                                       | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00468/AM13/                                                                                                           | RLA File :07/21/040/00272/AM13/ | Lic.No/Date:0710089652<br>13.07.2012       | Defer<br>Date:26.12.2012    |
|    | <b>Decision :</b> This case is already listed in M.No. M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                 |                                            |                             |

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| 58                                                                                                      | <b>Case No.:2/20/83-ALC1/2012</b>                                                                                                                                                                                                                   | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Approved</b> |
|                                                                                                         | HQ File :01/83/050/00348/AM13/                                                                                                                                                                                                                      | RLA File :10/24/040/00033/AM13/    | Lic.No/Date:1010050441<br>16.07.2012       | Defer Date:                 |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/84/2012-Ch.-II dated 15.11.2012 the Committee decided to approve the case as under :- |                                    |                                            |                             |
|                                                                                                         | Export Item                                                                                                                                                                                                                                         | Qty.                               | Import Item                                | Qty.                        |
|                                                                                                         | Bio Bright 02 (Oxy Bright)                                                                                                                                                                                                                          | 1 Kg                               | Sodium Per Carbonate                       | 0.750 Kg                    |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                     |                                    |                                            |                             |

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|  | <b>Case No.:25/20/83-ALC1/2012</b> | Party Name:BOS NATURAL FLAVORS PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00371/AM13/     | RLA File :10/24/040/00036/AM13/          | Lic.No/Date:1010050513<br>19.07.2012       | Defer Date:                 |

59

**Decision :** The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/05/09-10/3954 dt. 11.2.2012, the Committee decided to approve the case at 15.30% yield as under:-

| Item of Export         | Qty     | Item of Import                     | Qty   |
|------------------------|---------|------------------------------------|-------|
| Black Pepper Oleoresin | 6.12 MT | Light Black Pepper (Light Berries) | 40 MT |

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

60

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| <b>Case No.:</b> 69/23/83-ALC1/2012                                                                                                      | Party Name:CLEAROCK ENTERPRISES PVT LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
| HQ File :01/83/050/00469/AM13/                                                                                                           | RLA File :07/24/040/00175/AM13/         | Lic.No/Date:0710089768<br>19.07.2012       | Defer<br>Date:26.12.2012               |
| <b>Decision :</b> This case is already listed in M.No. M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                         |                                            |                                        |

61

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| <b>Case No.:</b> 11/23/83-ALC1/2012                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00411/AM13/                                                  | RLA File :05/24/040/00119/AM13/    | Lic.No/Date:0510330483<br>24.07.2012       | Defer Date:                            |
| <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                    |                                            |                                        |

62

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| <b>Case No.:</b> 20/23/83-ALC1/2012                                              | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00420/AM13/                                                   | RLA File :03/94/040/00274/AM13/    | Lic.No/Date:0310702878<br>24.07.2012       | Defer Date:                            |
| <b>Decision :</b> This case is already approved in M.No.35/13 dated. 28.11.2012. |                                    |                                            |                                        |

63

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| <b>Case No.:</b> 19/23/83-ALC1/2012                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00419/AM13/                                                  | RLA File :05/24/040/00118/AM13/    | Lic.No/Date:0510330510<br>25.07.2012       | Defer Date:                            |
| <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                    |                                            |                                        |

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| 64 | <b>Case No.:21/23/83-ALC1/2012</b>                                                                                                       | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00421/AM13/                                                                                                           | RLA File :02/24/040/00075/AM13/       | Lic.No/Date:0210180225<br>25.07.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No. M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                       |                                            |                                 |

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| 65 | <b>Case No.:46/23/83-ALC1/2012</b>                                                                                                       | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00446/AM13/                                                                                                           | RLA File :05/24/040/00127/AM13/    | Lic.No/Date:0510330511<br>25.07.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No. M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                    |                                            |                                 |

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| 66 | <b>Case No.:48/36/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00673/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00028/AM13/        | Lic.No/Date:1710005062<br>25.07.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 67 | <b>Case No.:71/23/83-ALC1/2012</b>                                                                                                 | Party Name:KUTCH CHEMICAL INDUSTRIES LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00471/AM13/                                                                                                     | RLA File :34/24/040/00107/AM13/            | Lic.No/Date:3410034740<br>26.07.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                            |                                            |                                 |

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| 68 | <b>Case No.:73/23/83-ALC1/2012</b>                                                                                                 | Party Name:KUTCH CHEMICAL INDUSTRIES LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00473/AM13/                                                                                                     | RLA File :34/24/040/00108/AM13/            | Lic.No/Date:3410034741<br>26.07.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                            |                                            |                                 |

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|  | <b>Case No.:58/23/83-ALC1/2012</b> | Party Name:JB PLASTOCHEM PVT LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
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| 69                                                                                                                                 | HQ File :01/83/050/00458/AM13/ | RLA File :03/94/040/00298/AM13/ | Lic.No/Date:0310703419<br>27.07.2012 | Defer<br>Date:26.12.2012 |
| <b>Decision :</b> This case is already listed in M.No.33/13 dated 14.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                |                                 |                                      |                          |

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| 70                                                                                                                                 | <b>Case No.:59/23/83-ALC1/2012</b> | Party Name:KA YGEE-LOPAREX INDIA PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                    | HQ File :01/83/050/00459/AM13/     | RLA File :03/94/040/00290/AM13/            | Lic.No/Date:0310703593<br>30.07.2012       | Defer<br>Date:26.12.2012    |
| <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                    |                                            |                                            |                             |

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| 71                                                                              | <b>Case No.:72/23/83-ALC1/2012</b> | Party Name:FUTURA CERAMICS PVT LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Approved</b> |
|                                                                                 | HQ File :01/83/050/00472/AM13/     | RLA File :34/24/040/00093/AM13/    | Lic.No/Date:3410034756<br>30.07.2012       | Defer Date:                 |
| <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                    |                                    |                                            |                             |

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| 72                                                                                                                                 | <b>Case No.:28/23/83-ALC1/2012</b> | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                    | HQ File :01/83/050/00428/AM13/     | RLA File :02/24/040/00085/AM13/       | Lic.No/Date:0210180517<br>02.08.2012       | Defer<br>Date:26.12.2012    |
| <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                    |                                       |                                            |                             |

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| 73                                                                                                                                                                                                                                       | <b>Case No.:53/36/83-ALC1/2012</b> | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00678/AM13/     | RLA File :17/24/040/00029/AM13/        | Lic.No/Date:1710005067<br>03.08.2012       | Defer<br>Date:02.01.2013    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                        |                                            |                             |

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| 74 | <b>Case No.:10/23/83-ALC1/2012</b> | Party Name:K.PATEL CHEMO PHARMA PVT LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00410/AM13/     | RLA File :03/94/040/00305/AM13/         | Lic.No/Date:0310704097<br>06.08.2012       | Defer Date:                 |

**Decision :** This case is already approved in M.No.35/13 dated 28.11.2012.

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| 75 | <b>Case No.:</b> 30/23/83-ALC1/2012                                                                                                | Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00430/AM13/                                                                                                     | RLA File :03/95/040/00322/AM13/                     | Lic.No/Date:0310704110<br>06.08.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                                     |                                            |                                        |

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| 76 | <b>Case No.:</b> 36/20/83-ALC1/2012                                                                                                                       | Party Name:HANJIN CHEMICAL INDIA PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00382/AM13/                                                                                                                            | RLA File :05/23/040/00160/AM13/           | Lic.No/Date:0510331553<br>07.08.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> D/L dated 6.11.2012 issued by DIPP. Reminder dated 26.12.2012 issued by this office. Accordingly the case may be re-listed on 2.1.2013. |                                           |                                            |                                        |

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| 77 | <b>Case No.:</b> 50/23/83-ALC1/2012                                                                                                | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00450/AM13/                                                                                                     | RLA File :10/24/040/00035/AM13/         | Lic.No/Date:1010050815<br>07.08.2012       | Defer<br>Date:26.12.2012               |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                         |                                            |                                        |

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| 78 | <b>Case No.:</b> 53/23/83-ALC1/2012                                             | Party Name:LANXESS INDIA PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00453/AM13/                                                  | RLA File :03/95/040/00271/AM13/   | Lic.No/Date:0310704491<br>08.08.2012       | Defer Date:                            |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                   |                                            |                                        |

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| 79 | <b>Case No.:</b> 9/26/83-ALC1/2012                                                                                                  | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00491/AM13/                                                                                                      | RLA File :30/24/040/00029/AM13/        | Lic.No/Date:3010088193<br>08.08.2012       | Defer<br>Date:09.01.2013               |
|    | <b>Decision :</b> This case is listed in next meeting No.37/13 dated 12.12.2012. Accordingly the case may be re-listed on 9.1.2013. |                                        |                                            |                                        |

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| 80 | <b>Case No.:</b> 38/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00663/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00030/AM13/        | Lic.No/Date:1710005070<br>09.08.2012       | Defer<br>Date:02.01.2013         |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                  |

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| 81 | <b>Case No.:</b> 65/23/83-ALC1/2012                                                                                                | Party Name:KANDLA ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00465/AM13/                                                                                                     | RLA File :05/23/040/00168/AM13/                   | Lic.No/Date:0510331890<br>14.08.2012       | Defer<br>Date:26.12.2012         |
|    | <b>Decision :</b> This case is already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                                   |                                            |                                  |

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| 82 | <b>Case No.:</b> 56/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:JJ.PLASTALLOY PVT. LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00681/AM13/                                                                                                                                                                                                           | RLA File :15/24/040/00006/AM13/     | Lic.No/Date:1510017264<br>22.08.2012       | Defer<br>Date:02.01.2013         |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                            |                                  |

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| 83 | <b>Case No.:</b> 2/23/83-ALC1/2012                                              | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Approved</b> |
|    | HQ File :01/83/050/00402/AM13/                                                  | RLA File :03/95/040/00797/AM12/   | Lic.No/Date:0310706088<br>23.08.2012       | Defer Date:                      |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                   |                                            |                                  |

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| 84 | <b>Case No.:</b> 75/23/83-ALC1/2012                                             | Party Name:MATANGI INDUSTRIES   | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Approved</b> |
|    | HQ File :01/83/050/00475/AM13/                                                  | RLA File :08/24/040/00179/AM13/ | Lic.No/Date:0810114562<br>27.08.2012       | Defer Date:                      |
|    | <b>Decision :</b> This case is already approved in M.No.35/13 dated 28.11.2012. |                                 |                                            |                                  |

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| 85 | <b>Case No.:</b> 37/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00662/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00033/AM13/        | Lic.No/Date:1710005073<br>27.08.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 86 | <b>Case No.:</b> 39/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00664/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00034/AM13/        | Lic.No/Date:1710005074<br>27.08.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 87 | <b>Case No.:</b> 40/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00665/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00031/AM13/        | Lic.No/Date:1710005071<br>27.08.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 88 | <b>Case No.:</b> 42/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00667/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00032/AM13/        | Lic.No/Date:1710005072<br>27.08.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                 |

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| 89 | <b>Case No.:</b> 19/31/83-ALC1/2012                                                                                             | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00571/AM13/                                                                                                  | RLA File :04/24/040/00064/AM13/    | Lic.No/Date:0410139215<br>28.08.2012       | Defer<br>Date:26.12.2012        |
|    | <b>Decision :</b> This case already listed in M.No.35/13 dated 28.11.2012. Accordingly the case may be re-listed on 26.12.2012. |                                    |                                            |                                 |

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| 90 | <b>Case No.:35/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00660/AM13/                                                                                                                                                                                                           | RLA File :07/24/040/00232/AM13/         | Lic.No/Date:0710090507<br>30.08.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                         |                                            |                                 |

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| 91 | <b>Case No.:51/36/83-ALC1/2012</b>                                                                                                                                                                           | Party Name:ITC LIMITED          | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00676/AM13/                                                                                                                                                                               | RLA File :09/24/040/00236/AM13/ | Lic.No/Date:0910053764<br>11.09.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                 |                                            |                                 |

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| 92 | <b>Case No.:22/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:ITC LIMITED          | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00647/AM13/                                                                                                                                                                                                           | RLA File :09/24/040/00235/AM13/ | Lic.No/Date:0910053784<br>12.09.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                 |

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| 93 | <b>Case No.:27/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:ITC LIMITED          | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00652/AM13/                                                                                                                                                                                                           | RLA File :09/24/040/00233/AM13/ | Lic.No/Date:0910053780<br>12.09.2012       | Defer<br>Date:02.01.2013        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                 |

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| 94 | <b>Case No.:43/36/83-ALC1/2012</b> | Party Name:ITC LIMITED          | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00668/AM13/     | RLA File :09/24/040/00232/AM13/ | Lic.No/Date:0910053781<br>12.09.2012       | Defer<br>Date:02.01.2013        |
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**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013.

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| 95 | <b>Case No.:</b> 52/36/83-ALC1/2012                                                                                                                                                                          | Party Name:ITC LIMITED          | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00677/AM13/                                                                                                                                                                               | RLA File :09/24/040/00231/AM13/ | Lic.No/Date:0910053782<br>12.09.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                 |                                            |                                        |

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| 96 | <b>Case No.:</b> 54/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:ITC LIMITED          | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00679/AM13/                                                                                                                                                                                                           | RLA File :09/24/040/00234/AM13/ | Lic.No/Date:0910053783<br>12.09.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                        |

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| 97 | <b>Case No.:</b> 41/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:VIC INDUSTRIES,      | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00666/AM13/                                                                                                                                                                                                   | RLA File :17/24/040/00037/AM13/ | Lic.No/Date:1710005095<br>13.09.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                 |                                            |                                        |

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| 98 | <b>Case No.:</b> 46/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:OREM ACCESS BIO. INC | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00671/AM13/                                                                                                                                                                                                   | RLA File :09/24/040/00285/AM13/ | Lic.No/Date:0910053798<br>13.09.2012       | Defer<br>Date:02.01.2013               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                 |                                            |                                        |

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|  | <b>Case No.:</b> 47/36/83-ALC1/2012 | Party Name:OREM ACCESS BIO. INC | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
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| 99                                                                                                                                                                                                                               | HQ File :01/83/050/00672/AM13/ | RLA File :09/24/040/00286/AM13/ | Lic.No/Date:0910053797<br>13.09.2012 | Defer<br>Date:02.01.2013 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                |                                 |                                      |                          |

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| 100                                                                                                                                                                                                                                      | <b>Case No.:</b> 28/36/83-ALC1/2012 | Party Name:INTECH PHARMA PVT. LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00653/AM13/      | RLA File :17/24/040/00011/AM13/     | Lic.No/Date:1710005102<br>14.09.2012       | Defer<br>Date:02.01.2013               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                     |                                            |                                        |

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| 101                                                                                                                                                                                                                                      | <b>Case No.:</b> 34/36/83-ALC1/2012 | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00659/AM13/      | RLA File :07/24/040/00245/AM13/         | Lic.No/Date:0710090785<br>17.09.2012       | Defer<br>Date:02.01.2013               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                         |                                            |                                        |

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| 102                                                                                                                                                                                                                                      | <b>Case No.:</b> 36/36/83-ALC1/2012 | Party Name:GRINDWELL NORTON LTD OR<br>GRINDWELL INTERNATIONAL | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00661/AM13/      | RLA File :07/24/040/00207/AM13/                               | Lic.No/Date:0710090770<br>17.09.2012       | Defer<br>Date:02.01.2013               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                                               |                                            |                                        |

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| 103                                                                                                                                                                                                                              | <b>Case No.:</b> 20/36/83-ALC1/2012 | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                  | HQ File :01/83/050/00645/AM13/      | RLA File :08/24/040/00188/AM13/ | Lic.No/Date:0810115237<br>19.09.2012       | Defer<br>Date:02.01.2013               |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                     |                                 |                                            |                                        |

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| 104 | <b>Case No.:</b> 3/36/83-ALC1/2012                                                                                                                                                                                                       | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/00628/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00222/AM13/ | Lic.No/Date:0810115297<br>20.09.2012       | Defer<br>Date:02.01.2013               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                        |

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| 105 | <b>Case No.:</b> 5/36/83-ALC1/2012                                                                                                                                                                                                       | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/00630/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00223/AM13/ | Lic.No/Date:0810115298<br>20.09.2012       | Defer<br>Date:02.01.2013               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                        |

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| 106 | <b>Case No.:</b> 23/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/00648/AM13/                                                                                                                                                                                                           | RLA File :30/24/040/00033/AM13/        | Lic.No/Date:3010089212<br>21.09.2012       | Defer<br>Date:02.01.2013               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                        |                                            |                                        |

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| 107 | <b>Case No.:</b> 7/36/83-ALC1/2012                                                                                                                                                                                               | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/00632/AM13/                                                                                                                                                                                                   | RLA File :08/24/040/00226/AM13/ | Lic.No/Date:0810115341<br>24.09.2012       | Defer<br>Date:02.01.2013               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                 |                                            |                                        |

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| 108 | <b>Case No.:</b> 30/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/00655/AM13/                                                                                                                                                                                                           | RLA File :17/24/040/00038/AM13/        | Lic.No/Date:1710005103<br>24.09.2012       | Defer Date:02.01.2013                  |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                        |                                            |                                        |

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| 109 | <b>Case No.:</b> 57/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:KLJ ORGANIC LTD.     | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00682/AM13/                                                                                                                                                                                                           | RLA File :05/23/040/00221/AM13/ | Lic.No/Date:0510335426<br>24.09.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                 |

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| 110 | <b>Case No.:</b> 68/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:GSC, GLASS LIMITED   | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00693/AM13/                                                                                                                                                                                                           | RLA File :05/23/040/00202/AM13/ | Lic.No/Date:0510335439<br>24.09.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                 |

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| 111 | <b>Case No.:</b> 26/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00651/AM13/                                                                                                                                                                                                           | RLA File :10/24/040/00050/AM13/    | Lic.No/Date:1010051323<br>25.09.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                            |                                 |

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| 112 | <b>Case No.:</b> 32/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00657/AM13/                                                                                                                                                                                                           | RLA File :31/83/040/00109/AM13/              | Lic.No/Date:3110055879<br>25.09.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                              |                                            |                                 |

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| 113 | <b>Case No.:</b> 1/28/83-ALC1/2012 | Party Name:ROSS CHEMPACK PRIVATE LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00548/AM13/     | RLA File :34/24/040/00092/AM13/      | Lic.No/Date:3410035229<br>26.09.2012       | Defer<br>Date:02.01.2013        |
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**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013

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| 114 | <b>Case No.:</b> 55/31/83-ALC1/2012                                                                                                                                                                                                      | Party Name:JESONS INDUSTRIES LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00607/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00545/AM13/   | Lic.No/Date:0310710631<br>26.09.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                   |                                            |                                 |

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| 115 | <b>Case No.:</b> 60/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:RUBAMIN LTD.         | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00685/AM13/                                                                                                                                                                                                           | RLA File :34/24/040/00141/AM13/ | Lic.No/Date:3410035273<br>03.10.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                 |

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| 116 | <b>Case No.:</b> 63/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:RUBAMIN LTD.         | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00688/AM13/                                                                                                                                                                                                           | RLA File :34/24/040/00152/AM13/ | Lic.No/Date:3410035274<br>03.10.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                 |

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| 117 | <b>Case No.:</b> 45/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:MODERN INSECTICIDES<br>LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00670/AM13/                                                                                                                                                                                                           | RLA File :30/24/040/00034/AM13/           | Lic.No/Date:3010089458<br>04.10.2012       | Defer<br>Date:02.01.2013        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                           |                                            |                                 |

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|  | <b>Case No.:</b> 58/36/83-ALC1/2012 | Party Name:KLJ ORGANIC LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case<br/>Deferred</b> |
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| 118 | HQ File :01/83/050/00683/AM13/                                                                                                                                                                                                           | RLA File :05/23/040/00254/AM13/ | Lic.No/Date:0510336394<br>04.10.2012 | Defer<br>Date:02.01.2013 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                      |                          |

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| 119 | <b>Case No.:59/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:A VERY DENNISON (INDIA) PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00684/AM13/                                                                                                                                                                                                           | RLA File :05/23/040/00161/AM13/             | Lic.No/Date:0510336399<br>04.10.2012       | Defer<br>Date:02.01.2013    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                             |                                            |                             |

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| 120 | <b>Case No.:2/36/83-ALC1/2012</b>                                                                                                                                                                                                        | Party Name:AIMCO PESTICIDES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00627/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00573/AM13/     | Lic.No/Date:0310711821<br>05.10.2012       | Defer<br>Date:02.01.2013    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                            |                             |

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| 121 | <b>Case No.:4/36/83-ALC1/2012</b>                                                                                                                                                                                                        | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00629/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00563/AM13/           | Lic.No/Date:0310711822<br>05.10.2012       | Defer<br>Date:02.01.2013    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                           |                                            |                             |

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| 122 | <b>Case No.:33/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00658/AM13/                                                                                                                                                                                                           | RLA File :17/24/040/00039/AM13/        | Lic.No/Date:1710005106<br>05.10.2012       | Defer Date:02.01.2013       |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                        |                                            |                             |

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| 123 | <b>Case No.:</b> 55/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00680/AM13/                                                                                                                                                                                                           | RLA File :34/24/040/00146/AM13/         | Lic.No/Date:3410035313<br>05.10.2012       | Defer<br>Date:02.01.2013         |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                         |                                            |                                  |

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| 124 | <b>Case No.:</b> 61/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00686/AM13/                                                                                                                                                                                                           | RLA File :34/24/040/00117/AM13/         | Lic.No/Date:3410035311<br>05.10.2012       | Defer<br>Date:02.01.2013         |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                         |                                            |                                  |

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| 125 | <b>Case No.:</b> 69/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00694/AM13/                                                                                                                                                                                                           | RLA File :34/24/040/00129/AM13/         | Lic.No/Date:3410035312<br>05.10.2012       | Defer<br>Date:02.01.2013         |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                         |                                            |                                  |

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| 126 | <b>Case No.:</b> 66/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>deferred</b> |
|     | HQ File :01/83/050/00691/AM13/                                                                                                                                                                                                           | RLA File :34/24/040/00170/AM13/         | Lic.No/Date:3410035323<br>08.10.2012       | Defer Date:<br>2.1.2013          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                         |                                            |                                  |

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| 127 | <b>Case No.:</b> 6/36/83-ALC1/2012                                                                                                                                                                                                       | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :Case<br/>deferred</b> |
|     | HQ File :01/83/050/00631/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00570/AM13/           | Lic.No/Date:0310712187<br>09.10.2012       | Defer Date:<br>2.1.2013          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                           |                                            |                                  |

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| 128 | <b>Case No.:8/36/83-ALC1/2012</b>                                                                                                                                                                                                        | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|     | HQ File :01/83/050/00633/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00556/AM13/            | Lic.No/Date:0310712209<br>09.10.2012       | Defer Date:<br>2.1.2013     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                            |                                            |                             |

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| 129 | <b>Case No.:9/36/83-ALC1/2012</b>                                                                                                                                                                                                        | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|     | HQ File :01/83/050/00634/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00233/AM13/ | Lic.No/Date:0810115675<br>09.10.2012       | Defer Date:<br>2.1.2013     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                             |

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| 130 | <b>Case No.:10/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:DEVHARSH INFOTECH PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case derered</b> |
|     | HQ File :01/83/050/00635/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00566/AM13/       | Lic.No/Date:0310712230<br>09.10.2012       | Defer Date:<br>2.1.2013    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                       |                                            |                            |

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| 131 | <b>Case No.:11/36/83-ALC1/2012</b>                                                                                                                                                                                                       | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|     | HQ File :01/83/050/00636/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00235/AM13/ | Lic.No/Date:0810115676<br>09.10.2012       | Defer Date:<br>2.1.2013     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                             |

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| 132 | <b>Case No.:18/36/83-ALC1/2012</b> | Party Name:ASSOCIATED DYESTUFF PVT. LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|     | HQ File :01/83/050/00643/AM13/     | RLA File :08/24/040/00220/AM13/         | Lic.No/Date:0810115689<br>09.10.2012       | Defer Date:                 |
|     |                                    |                                         |                                            |                             |

**Decision :** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013.

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| 133 | <b>Case No.:</b> 65/36/83-ALC1/2012                                                                                                                                                                          | Party Name:HANJIN CHEMICAL INDIA PVT.LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00690/AM13/                                                                                                                                                                               | RLA File :05/23/040/00271/AM13/           | Lic.No/Date:0510336992<br>10.10.2012       | Defer Date:<br>2.1.2013                |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                           |                                            |                                        |

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| 134 | <b>Case No.:</b> 12/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:CHEMINOVA INDIA LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00637/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00572/AM13/    | Lic.No/Date:0310712506<br>11.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                            |                                        |

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| 135 | <b>Case No.:</b> 15/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:AIMCO PESTICIDES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00640/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00584/AM13/     | Lic.No/Date:0310712403<br>11.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                            |                                        |

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| 136 | <b>Case No.:</b> 13/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00638/AM13/                                                                                                                                                                                                           | RLA File :03/94/040/00452/AM13/            | Lic.No/Date:0310712693<br>12.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                            |                                            |                                        |

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|  | <b>Case No.:</b> 62/36/83-ALC1/2012 | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
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| 137                                                                                                                                                                                                                                      | HQ File :01/83/050/00687/AM13/ | RLA File :34/24/040/00155/AM13/ | Lic.No/Date:3410035356<br>12.10.2012 | Defer Date: |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                |                                 |                                      |             |

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| 138                                                                                                                                                                                                                                      | <b>Case No.:21/36/83-ALC1/2012</b> | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00646/AM13/     | RLA File :03/95/040/00522/AM13/         | Lic.No/Date:0310712857<br>16.10.2012       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                         |                                            |                             |

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| 139                                                                                                                                                                                                                                      | <b>Case No.:14/36/83-ALC1/2012</b> | Party Name:INDO COLCHEM LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00639/AM13/     | RLA File :08/24/040/00252/AM13/ | Lic.No/Date:0810115803<br>17.10.2012       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                 |                                            |                             |

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| 140                                                                                                                                                                                                                                      | <b>Case No.:24/36/83-ALC1/2012</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00649/AM13/     | RLA File :10/24/040/00052/AM13/        | Lic.No/Date:1010051551<br>17.10.2012       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                        |                                            |                             |

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| 141                                                                                                                                                                                                                                      | <b>Case No.:64/36/83-ALC1/2012</b> | Party Name:KLJ ORGANIC LTD.     | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:Case deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00689/AM13/     | RLA File :05/23/040/00281/AM13/ | Lic.No/Date:0510337548<br>19.10.2012       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                    |                                 |                                            |                             |

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| 142 | <b>Case No.:</b> 67/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:JJ.PLASTALLOY PVT. LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00692/AM13/                                                                                                                                                                                                           | RLA File :15/24/040/00007/AM13/     | Lic.No/Date:1510017645<br>19.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                     |                                            |                                        |

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| 143 | <b>Case No.:</b> 19/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:COLORANT LTD.,       | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00644/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00239/AM13/ | Lic.No/Date:0810115858<br>22.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                        |

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| 144 | <b>Case No.:</b> 17/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:SHITAL INDUSTRIES PVT.LTD., | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00642/AM13/                                                                                                                                                                                                   | RLA File :08/24/040/00254/AM13/        | Lic.No/Date:0810115889<br>23.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                        |                                            |                                        |

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| 145 | <b>Case No.:</b> 44/36/83-ALC1/2012                                                                                                                                                                                              | Party Name:SUD-CHEMIE INDIA PVT LTD. | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Case<br><b>deferred</b> |
|     | HQ File :01/83/050/00669/AM13/                                                                                                                                                                                                   | RLA File :10/24/040/00045/AM13/      | Lic.No/Date:1010051610<br>23.10.2012       | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.12.2012. Accordingly the case may be re-listed on 2.1.2013. |                                      |                                            |                                        |

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| 146 | <b>Case No.:</b> 2/32/83-ALC1/2012                                                                                                                                                                                                       | Party Name:MATANGI INDUSTRIES   | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status:</b> Deffered  |
|     | HQ File :01/83/050/00615/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00189/AM13/ | Lic.No/Date:0810115927<br>26.10.2012       | Defer<br>Date:05.12.2012 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                          |

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| 147 | <b>Case No.:</b> 70/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:SATYAM POLY PLAST    | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :</b> Case<br>deferred |
|     | HQ File :01/83/050/00695/AM13/                                                                                                                                                                                                           | RLA File :13/24/040/00034/AM13/ | Lic.No/Date:1310041432<br>29.10.2012       | Defer Date:                      |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                  |

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| 148 | <b>Case No.:</b> 3/32/83-ALC1/2012                                                                                                                                                                                                       | Party Name:MATANGI INDUSTRIES   | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :</b> Deffered |
|     | HQ File :01/83/050/00616/AM13/                                                                                                                                                                                                           | RLA File :08/24/040/00193/AM13/ | Lic.No/Date:0810115989<br>30.10.2012       | Defer<br>Date:05.12.2012 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                          |

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| 149 | <b>Case No.:</b> 31/36/83-ALC1/2012                                                                                                                                                                                                      | Party Name:GUJARAT CHEMICALS    | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :</b> Case<br>deferred |
|     | HQ File :01/83/050/00656/AM13/                                                                                                                                                                                                           | RLA File :52/24/040/00031/AM13/ | Lic.No/Date:5210039156<br>05.11.2012       | Defer Date:                      |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.1.2013 |                                 |                                            |                                  |

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| 150 | <b>Case No.:</b> 1/36/83-ALC1/2012                                                                                                                                                                                                                | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:36/83-ALC1/2012<br>05.12.2012 | <b>Status :</b> Case<br>approved |
|     | HQ File :01/83/050/00626/AM13/                                                                                                                                                                                                                    | RLA File :08/24/040/00290/AM13/       | Lic.No/Date:0810116386<br>21.11.2012       | Defer Date:                      |
|     | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem.Div) vide their U.O.No.14010/8/2012-Ch.-II dated 9.4.2012 the Committee decided to approve the case as under :- |                                       |                                            |                                  |
|     | Export Item                                                                                                                                                                                                                                       | Qty.                                  | Import Item                                | Qty.                             |
|     | Direct Blue 193 (Dye Content 70%)                                                                                                                                                                                                                 | 1 Kg                                  | 1. 1-Diazo 2-Naphthol 4-Sulfonic Acid      | 0.428 Kg                         |
|     |                                                                                                                                                                                                                                                   |                                       | 2. Beta Naphthol                           | 0.255 Kg                         |

|  |                   |          |
|--|-------------------|----------|
|  | 3. Salicylic Acid | 0.070 Kg |
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:17.12.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer